

Below the Notice & its accompanying working procedure,
Special procedure for hearing exclusively through Video
Conferencing / before the virtual Court.

Out.No/Hkw/Adm/ 251 2020
District Court,Osmanabad
Date 04 April, 2020

Copy forwarded for information & necessary action to :-

- 01) The District Judge-1, Osmanabad/Omerga/Bhoom
- 02) The District Judge-2, Osmanabad/Bhoom.
- 03) The District Judge-3, Osmanabad.
- 04) The Adhoc District Judge-1, Osmanabad/Omerga/Bhoom
- 05) The Judge, Family Court, Osmanabad.
- 06) The Secretary DLSA, Osmanabad
- 07) The Civil Judge, S.D., Osmanabad/Omerga/Bhoom/Paranda.
- 08) The Chief Judicial Magistrate, Osmanabad
- 09) The Jt. Civil Judge, S.D., Osmanabad./Omerga.
- 10) The 2nd/3rd/4th/5th/6th/7th Jt. Civil Judge, S.D., Osmanabad.
- 11) The Civil Judge, JD, Tuljapur/Kallam/Washi/Lohara.
- 12) The Jt. Civil Judge, JD, Osmanabad/Tuljapur/Omerga /Lohara/Kallam/Bhoom/Paranda
- 13) The 2nd Jt. Civil Judge, JD, Osmanabad/ Omerga/ Tuljapur/ Kallam/ Bhoom/
Paranda.
- 14) The 3rd Jt. Civil Judge, JD, Osmanabad/Omerga.
- 15) The 4th/5th/6th Civil Judge, JD, Osmanabad.
- 16) District Government Pleader & Public Prosecutor, Osmanabad. With a request to
inform all Government Pleaders of Osmanabad as well as A.P.P of Taluka Courts.
- 17) Addl./ Asst. director of Procution, Osmanabad. With a request to inform to all
Assistant Public Prosecutors.
- 18) Ass. Public Prosecutor, Osmanabad.
- 19) The president, Bar Association, Osmanabad.
- 20) Superintendent T/W, District Court, Osmanabad.
- 21) Asst. Superintendent C.F.A. /MACP /Bench, District Court, Osmanabad.
- 22) Sr. Clerk, Civil Appeal Section/Criminal Appeal Section, District Court,
Osmanabad.
- 23) District System Administrator, District Court, Osmanabad.
- 24) Notice Board

Copy to:

- 1) The president Bar Association, Omerga Through District Judge-1 Omerga.
- 2) The president Bar Association, Tuljapur Through CJD, Tuljapur
- 3) The president Bar Association, Lohara Through CJD, Lohara.
- 4) The president Bar Association, Kallam Through CJD, Kallam.
- 5) The president Bar Association, Washi Through CJD, Washi.
- 6) The president Bar Association, Paranda Through CJD, Paranda.
- 7) The president Bar Association, Bhoom Through CJD, Bhoom.

They are requested copy of notification affixed on Notice Board.

Pr
4.4.2020
Principal District Judge,
Osmanabad.

NOTICE

Advocates are requested to note the following Notice and its accompanying working procedure/protocol.

THIS NOTICE IS IN SUPERCESSION OF THE PREVIOUS NOTICE ONLY FOR THE PRINCIPAL SEAT

- 1 The following sitting assignment is **IN ADDITION TO THE EXISTING ROSTER, AND NOT IN SUBSTITUTION. THE EXTANT ROSTER WILL CONTINUE.**

- 2 This additional roster is meant to afford an opportunity to those who wish to present (1) **VERY URGENT APPLICATIONS**, both civil and criminal **AND** (2) seek to do so **ONLY** by Video Conferencing/Virtual Courts, i.e. without attending a court hall in person and accessing the proceeding from remote locations by a video link alone. This facility is available **ONLY** by the procedure and using the software / applications mentioned below.

- 3 This facility is currently available **ONLY** at the Principal Seat in Mumbai, pending stabilization of the procedure. This facility is available **ONLY** for **NEW CASES THAT ARE FILED USING THE SPECIAL PROTOCOL** mentioned below. Existing cases, i.e. those already filed and which require scanning of existing paper records, **CANNOT** currently be taken up under this facility.

4 The additional roster is as follows:

**ON 3RD APRIL 2020 AND 7TH APRIL 2020,
12:00 NOON TO 2:00 PM
HON'BLE MR JUSTICE A.K. MENON**

**ON 8TH AND 9TH APRIL 2020,
12:00 NOON TO 2:00 PM
HON'BLE MR JUSTICE G.S. PATEL**

Dated this 2nd day of April 2020.

Sd/-
Shyam C. Chandak
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
V.R. Kachare
I/c Registrar (Judl-I),
High Court, A.S., Bombay.

**SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH
VIDEO CONFERENCING / BEFORE THE VIRTUAL COURT (VC
COURT)**

- 1 The Hon'ble Judge nominated by the Hon'ble the Chief Justice will take up mentioning of extremely urgent matters through Video Conferencing between 12 p.m. and 2.00 p.m. on notified Court working days.

- 2 Advocates who wish to mention an urgent fresh matter before the VC Court shall make online payment of the requisite Court Fees using the Government Receipt Accounting System (GRAS) available at <https://gras.mahakosh.gov.in/echallan/> under the Scheme Code **007000288** as per the procedure given below:

Click on "Pay Without Registration"

GRAS Government Receipt Accounting System

Home | Sitemap | Contact Us

Users Login

User Name
Password
Input Image
Login

Forgot Password
New User Registration

Pay Without Registration
Useful for users who pays Taxes less frequently.

Search Challan
Useful to search Challan which is created using Pay Without Registration option.

Inspector General of Registration
SAR

Available Banks to GRAS

Available Banks for eSAR

Type "High Court" in the Search Box and press "Submit"

GRAS Government Receipt Accounting System

Select Department

Top Four Departments Having Highest Transactions

ISR Excise RTO Revenue

- OR -

Type Few Characters of Department Name High Court

Submit Reset

Type "High Court" and press "Submit"

Skip Selection and go to Normal page of Payment

- 3 Select Department: **High Court**, Payment Type: **Service and Services fees**, District: **Mumbai**, Office Name: **Bombay Appellate Civil OR Bombay Appellate Criminal OR Bombay Original**, Scheme Name: **Court fees including Amin**, Period Year: **“2019-2020”** and **“One time/Ad hoc”** and fill in the other relevant details given in the online form and **make payment**.

The screenshot displays the GRAS Government Receipt Accounting System interface. The 'Department Details' section includes the following fields:
- Department: High Court
- District: MUMBAI
- Scheme Name: Court fees including Amin
- Period Year: 2019-2020
- Case Type: One time
- Payment Type: Service and Service Fees
- Office Name: BOMBAY HC ORIGINAL
- Office Name (dropdown): BOMBAY HC APPELLATE CIVIL, BOMBAY HC APPELLATE CRIMINAL, BOMBAY HC COMPANY, BOMBAY HC INSOLVENCY, BOMBAY HC ORIGINAL, FAMILY COURT MUMBAI
- Account Details: 0070078001 Court Fee
- User: HAZIRA S

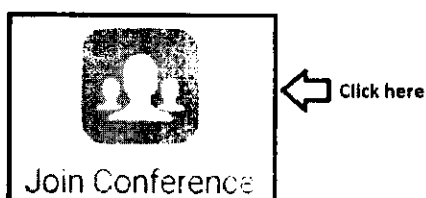
- 4 The Advocate shall email their praecipe to bombayhighcourt.vc@gmail.com **ALONG WITH** a duly signed soft copy in PDF format of the matter. The application/petition/pleading should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently. There must also be a scan or the PDF of the GRAS Challan.

- 5 In addition, there must be a written undertaking that (a) the Advocate will submit a hard copy of the proceedings with the Registry immediately after the lockdown period; and (b) that if the VC court refuses circulation or does not grant relief, the applicant will not move the other extant benches by physical filing; and, that the extant benches has not refused circulation or declined relief.
- 6 **The praecipe will not be taken up unless accompanied by GRAS Challan and the written undertaking.**
- 7 For the present, there will be no permanent registration number. This will be given to only to the hard copy of the matter/proceedings as per the Rules once normal court working is restored. For the present, the e-filed case shall receive a strictly temporary and ad hoc identification number.
- 8 The Advocates shall mention their Bar Council enrolment/registration number in the praecipe and shall also attach a soft copy of their Photo ID.
- 9 If the Hon'ble Judge allows the praecipe, the Registry shall communicate the date and time slot for hearing through Video Conferencing and shall share the link and PIN of the Video Conference Room with the Advocates concerned. This link shall be used only for video conference of that particular case at the allotted time. The advocates concerned shall ensure that the link is not shared/forwarded **EXCEPT** for notice to the opposite party's advocate. The applicant's advocate is required to give notice of the listing, serve a soft copy of the application and share the provided link with Respondent/s.

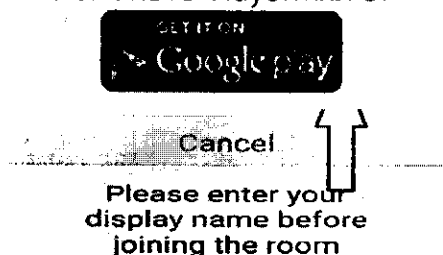
- 10 In order to join the Video Conference Room, Advocates should install “**Vidyo**” software on their Computer or Smartphone. The link will automatically download software for installation on their computer. For smartphones, the Vidyo App can be downloaded from Google Play Store or Apple App Store.
- 11 Once the “**Vidyo**” software is downloaded, the Advocates concerned shall click on the link provided by the Registry.
- 12 The Advocates concerned shall click on “Join Conference” as shown in the screenshot below.
- 13 The Advocates concerned shall enter their display name before joining the Video Conference Room.

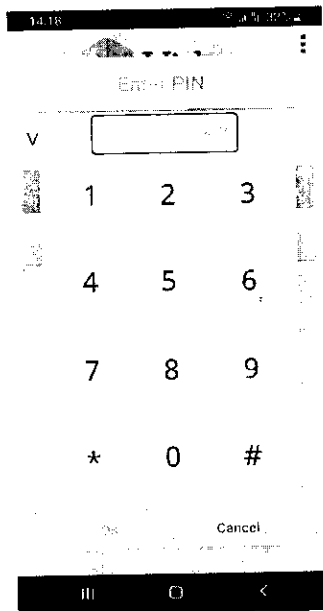


Have VidyoMobile installed?



Don't have VidyoMobile?





- 14 The Advocates concerned shall enter the PIN shared with them to connect to the Video Conference Room.
- 15 The order will NOT be uploaded immediately. However, a digitally-signed authenticated copy will be made available by the PA/PS of the Hon'ble Judge to the Advocates concerned at the email address provided. The orders will be physically signed and uploaded after normal court working resumes.

- 16 **Recording of the VC Court proceeding / hearing is strictly prohibited.**

NOTICE

IT IS HEREBY CLARIFIED for the information of the Advocates and parties appearing-in-person that, the notice dated 1st April 2020 regarding facility of hearing through Video Conference is restricted for Advocates who desire to avail Video Conference facility (extremely urgent matters).

The notice dated 26th March 2020 to hear urgent judicial matters in Court on 3rd April 2020, 8th April 2020 and 15th April 2020 would continue.

Dated this 2nd day of April 2020.

By Order

Sd/-
(Shyam C. Chandak)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I),
High Court, A.S., Bombay.

NOTICE

IN FURTHERANCE of notice dated 18th March 2020 it is hereby notified for the information of the Advocates that the facility of hearing through Video Conferencing has been made available only in extremely urgent matters, if required formalities are fulfilled.

The Hon'ble Chief Justice has been pleased to nominate the following **Hon'ble Judges** to hear extremely urgent Judicial Matters through Video Conferencing.

1st April to 7th April 2020

(All Civil and Criminal Matters)

The Hon'ble Shri. Justice A.K. Menon.

8th April to 14th April 2020

(All Civil and Criminal Matters)

The Hon'ble Shri. Justice G.S. Patel.

Dated this 1st day of April 2020.

Sd/-
(Shyam C. Chandak)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I),
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